

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. RAJESH KUMAR GOEL

Petition(s) for Special Leave to Appeal (C) No(s). 16742/2018

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DILEEP SHARMA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.78794/2018-CONDONATION OF DELAY
IN FILING and IA No.78795/2018-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 16752/2018 (XI)

(FOR ADMISSION and I.R. and IA No.79862/2018-CONDONATION OF DELAY
IN FILING and IA No.79863/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.79865/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 16750/2018 (XI)

(FOR ADMISSION and I.R. and IA No.79297/2018-CONDONATION OF DELAY
IN FILING and IA No.79299/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.79300/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 16743/2018 (XI)

(FOR ADMISSION and I.R. and IA No.79437/2018-CONDONATION OF DELAY
IN FILING and IA No.79438/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.79439/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 16746/2018 (XI)

(FOR ADMISSION and I.R. and IA No.79400/2018-CONDONATION OF DELAY
IN FILING and IA No.79402/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.79403/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 16748/2018 (XI)

(FOR ADMISSION and I.R. and IA No.80421/2018-CONDONATION OF DELAY
IN FILING and IA No.80422/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.80423/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 16749/2018 (XI)

(FOR ADMISSION and I.R. and IA No.80410/2018-CONDONATION OF DELAY
IN FILING and IA No.80411/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.80412/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 16744/2018 (XI)

(FOR ADMISSION and I.R. and IA No.80466/2018-CONDONATION OF DELAY
IN FILING and IA No.80467/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.80469/2018-EXEMPTION FROM FILING O.T.)

SLP(C) No. 23371/2018 (XI)

Diary No(s). 29924/2018 (XI)

SLP(C) No. 25245/2018 (XI)
(FOR ADMISSION and I.R. and IA No.123308/2018-CONDONATION OF DELAY
IN FILING and IA No.123309/2018-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.123310/2018-EXEMPTION FROM FILING O.T.)

Date : 04-10-2018 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s)

Ms.P.S. Chandralekha, Adv.

Mr. P. I. Jose, AOR

Mr. Mukul Kumar, AOR

Mr. T. Mahipal, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.16742/2018

Respondent Nos.1 & 3 are granted four weeks' time, to file counter affidavit.

Await return of service of notice already issued to the respondent Nos.2 & 4.

SLP(C) No. 16743/2018

Respondent Nos.2-5 are granted four weeks' time, to file counter affidavit.

Await return of service of notice already issued to the respondent No.1.

SLP(C) No. 16744/2018

All the respondents are granted four weeks' time, to file counter affidavit.

SLP(C) No. 16746/2018

As per postal tracking report qua respondent No.4, the remarks indicates that "door locked". Ld.counsel for the petitioner shall, within a period of four weeks, file the fresh particulars of the above respondent and he shall also take fresh steps for the service of notice to him within the same period.

Respondent Nos.1-3 & 5-7 are granted four weeks' time, to file counter affidavit.

SLP(C) No.16748/2018

Respondent Nos.1,2 & 4 are granted four weeks' time, to file counter affidavit.

Await return of service of notice already issued to the respondent No. 3.

SLP(C) No.16749/2018

Service is awaited in respect of all the respondents. However, Ms.P.S. Chandralekha, Advocate on behalf of Mr.P.I.Jose, Advocate submits that she has already filed vakalatnama for respondent No.5. Registry to verify. If the same is filed, be taken on record. Counter affidavit, if any, be filed within four weeks.

SLP(C) No.16750/2018

Await return of service of notice already issued to the respondent No. 1.

Respondent Nos.2-6 are granted four weeks' time, to file counter affidavit.

SLP(C) Nos.23371/2018

Service is complete qua respondent Nos.3,4,6,7 & 10, but no one has entered appearance on their behalf.

No counter affidavit has been filed on behalf of respondent Nos.1,5,8 & 9 despite grant of last opportunity.

As per postal tracking report qua respondent No.2, the remarks indicates that "Insufficient address". Ld.counsel for the petitioner shall, within a period of four weeks, file the fresh particulars of the above respondent and he shall also take fresh steps for the service of notice to him within the same period.

SLP(C) No. 25245 /2018

The office report indicates that service of notice is complete upon all the respondents but no one has entered appearance on their behalf. Viewed thus, the matter be processed for listing before the Hon'ble Court as per rules.

SLP(C) No.16752/2018

Respondent Nos.1 & 4 are granted four weeks' time, to file counter affidavit.

Await return of service of notice already issued to the respondent Nos.2 & 3.

List incomplete matters on 4.12.2018.

RAJESH KUMAR GOEL
Registrar

SB